

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH: BANGALORE**

**BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND
SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

IT(TP)A No.740/Bang/2017
Assessment Year: 2012-13

M/s. Target Corporation India Pvt. Ltd. C2 Block, Manyata Embassy Busines Park SEZ Unit, Outer Ring Road, Nagawara Hobli, Hebbal Bangalore 560 045 PAN NO : AAECA8990N	Vs.	DCIT Circle 7(1)(1) Bengaluru
APPELLANT		RESPONDENT

Appellant by	:	Smt. Rashmi R., A.R.
Respondent by	:	Shri Sumer Singh Meena, D.R.

Date of Hearing	:	19.01.2022
Date of Pronouncement	:	19.01.2022

ORDER

PER CHANDRA POOJARI, ACCOUNTANT MEMBER:

This appeal filed by the assessee is directed against the order of the Dispute Resolution Panel-2, Bengaluru dated 5.12.2016 for the assessment year 2014-15.

2. At the time of hearing, the Ld. A.R. requested for withdrawal of the appeal filed by the assessee. Ld. D.R. did not object the same. Hence, the appeal filed by the assessee is dismissed as withdrawn being not pressed.

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3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 19th Jan, 2022.

Sd/-
(N.V. Vasudevan)
Vice President

Sd/-
(Chandra Poojari)
Accountant Member

Bangalore,
Dated 19th Jan, 2022.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.